

ITEM NO.1

COURT NO.5

SECTION IV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. NOS.56-66, 67-77 AND 77-88  
IN  
CIVIL APPEAL NOS.3411-3421 OF 2005

INDERPREET SINGH KAHLON & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(For permission to file impleadment, for modification of  
judgement dated 3rd May, 2006, exemption from filing paper  
book and office report)

Date: 01/02/2010 These Matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE A.K. PATNAIK

For Appellant(s) Mr. Manoj Swarup,Adv.

For Respondent(s) Mr. Ajay Pal,Adv.

For Applicant(s) Mr. Aman Priye Jain,Adv.  
Mr. Vijay Kumar,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard the learned counsel for the  
applicants.

The interlocutory applications are totally  
devoid of any merit and the same are, accordingly,  
dismissed.

[ Alka Dudeja ]  
Court Master

[ Neeru Bala Vij ]  
Court Master

[Signed order is placed on the file]  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS.56-66, 67-77 AND 78-88  
IN  
CIVIL APPEAL NOS.3411-3421 OF 2005

Inderpreet Singh Kahlon and Ors.

...Appellant(s)

Versus

State of Punjab and Ors.

...Respondent(s)

O R D E R

Heard the learned counsel for the applicants.

The interlocutory applications are totally devoid of any merit and the same are, accordingly, dismissed.

.....J.  
[DALVEER BHANDARI]

.....J.  
[A.K. PATNAIK]

New Delhi,  
February 01, 2010.